time and you should leave it to my discretion as to when an opportunity is to be given to a Member. Please leave that to me. I am the guardian of the liberties, freedom and everything of this House. Therefore, you can trust me to conduct the business in a manner which will be considered satisfactory by every Member of this House.

श्री राजनारायण: श्रीमन् चन्द्र शेखर के सुझाव पर आधा मिनट रिक्वेस्ट करनी है। आप चन्द्र शेखर को समझा दें कि दुनिया का हर दार्शनिक और राजनीतिक शास्त्र का विद्यार्थी सरकार को मध्यम वृत्ति का विद्यार्थी सरकार को मध्यम वृत्ति का नानता है। सरकार सर्वथा मध्यम वृत्ति की होतो है। हम भी सरकार में चले जाएगे तो हमारी प्रगतीशीलता भी उस सोमा तक कुंठित हो जायगी। इस लिए वे यह समझ कर चलें कि अपोजीशन दुपुपीरियर है और ट्रेजरी बेंच इनफीरियर है।

श्री चन्द्र शेखरः मैं अपनेको आपसे इनफीरियर मानता हं।

SHRI BHUPESH GUPTA : We are morally superior. They are numerically superior.

SHRI Y. B. CHAVAN: Sir, hon. Member, Shri Babubhai Chinai, has asked some question. About that I can only say that when we negotiate these matters, we must naturally listen to the Princes before taking any decision in the matter.

*122. [The questioner (Shri R. P. Khaitan) was absent. For answer, vide col. 982 infra.]

INTER-STATE DISPUTES BETWEEN PUNJAB-Haryana

*123. SHRI BHUPINDER SINGH: SHRI RAM CHANDER : SHRI A. D. MANI : †

SHRI B. N. MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state : (a) whether recently he held talks with the Chief Ministers of Punjab and Haryana to discuss the future of Chandigarh and other related inter-State disputes;

(b) if so, the outcome of the talks;

(c) what further steps are proposed to be taken by the Centre to resolve the dispute; and

(d) by what time a final decision is likely to be taken in the matter?

 \mathbf{OF} THE MINISTER HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b) On the 9th September 1967 I had a discussion with the Chief Ministers of Punjab, Haryana and Himachal Pradesh regarding the disputes relating to Chandigarh, Bhakra Project and also claims and counterclaims for territorial adjustments. Certain proposals to resolve these issues were also discussed and formally communicated to the three Chief Ministers as they wished to give further thought to the matter. There has been no agreement on these proposals.

(c) The question is under consideration.

(d) It is not possible at this stage to indicate the exact time by which a final decision is likely to be reached in the matter.

SHRI A. D. MANI: I have got to ask two questions. May I ask the Home Minister whether the Government has given any thought to the point that a permanent machinery as envisaged under the Constitution should be created to settle such disputes? The Constitution does make provision for the solution of inter-State disputes relating to water and territory. Why is the Government not putting forward some proposal regarding the creation of such permanent machinery?

SHRI Y. B. CHAVAN : Because the Government has not thought it advisable and expedient to do so.

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[†]The question was 'actually asked on the Boor of the House by Shri A. D. Mani.

SHRI A. D. MANI : May I ask the Home Minister whether, in view of the fact that one of the parties refuses to accept arbitration in respect of Chandigarh, the Government would consider referring the matter to a Supreme Court Judge. So that there may be some finality regarding the future of Chandigarh in respect of its allotment either to Haryana or to Punjab?

SHRI Y. B. CHAVAN: The hon. Member seems to have a wrong impression. I can tell him that the Chairman was the Supreme Court Judge himself.

SHRI N. SRI RAMA REDDY : May I know from the Home Minister whether it is a fact that on account of the present political situation in Punjab and Haryana there is no urgent necessity of taking up this question and status quo should be maintained without interfering in these matters?

SHRI Y. B. CHAVAN : I won't say that because of the present position in Haryana and Punjab there is no urgency. To keep any problem pending is not good. But you are quite right that there is no popular Government in Haryana and therefore there can be no negotiations or there can be no further efforts made. That is also true.

SHRI ARJUN ARORA : May I kncw if in finally deciding this dispute about Chandigarh the Government will take the wishes of the residents of Chandigarh into consideration and may I also know whether he is aware of the fact that the people who reside in Chandigarh are most happy that Chandigarh is a Union Territory and they want it to be perpetuated as such?

SHRI Y. B. CHAVAN : This is one of the views that he has expressed. Others also have expressed their views. But the Government has not yet made up its mind on this matter.

SHRI KRISHAN KANT : In view of the fact that in Haryana all parties and all the people have unanimously rejected the modification made in the Shah Commission Report and there cannot be any agreement between the States concerned, will the Government consider fully implementing the original Shah Commission Report ?

SHRI Y. B. CHAVAN : Whatever the decisions, they are there. If any modification is to be done, it will have to be done on the basis of some agreement between the States concerned.

STUDY BY MEMBERS OF PARLIAMENT REGARDING SHIV SENA ACTIVITIES

*124. SARDAR NARINDAR SINGH BRAR : † SHRI A. D. MANI :

SHRI BHUPINDER SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the members of Parliament belonging to CPI and DMK. who have recently returned from Bombay after making on the spot studies of the situation created by the activities of 'Shiv Sena' have submitted any report to the Central Government; and

(b) if so, Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) S/Shri R. Umanath and V. Krishnamurthi, Members of Parliament presented a copy of their joint report to the Prime Minister on 14th September, 1967 after they had visited Bombay in late August, 1967.

(b) The Government view the activities of 'Shiv Sena' as reactionary and harmful to national unity. The Central Government are in close touch with the State Government who have indicated that the police are maintaining utmost vigilance and that action has been taken by the police in every instance where there was a prima facie case against any person. The Chief Minister, Maharashtra has assured the people that all necessary steps would be taken to preserve the cosmopolitan character of the city of Bombay and to ensure that people of different States reside there in peace and harmony.

[†]The question was actually asked on the floor of the house by Sardar Narindar Singh Brar. ×.